



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ६, अंक ३६]

मंगळवार, सप्टेंबर २९, २०२०/आश्विन ७, शके १९४२

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असाधारण क्रमांक ७६

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Village Panchayats (Second Amendment) Act, 2020 (Maharashtra Act No. XXV of 2020) is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

BHUPENDRA M. GURAO,
I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXV OF 2020.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 29th September 2020).

An Act further to amend the Maharashtra Village Panchayats Act.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Village Panchayats Act, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra Village Panchayats (Amendment) Ordinance, 2020 on the 25th June 2020 ;

III of
1959.
Mah.
Ord. X
of 2020.

AND, WHEREAS, it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Seventy-first Year of the Republic of India as follows :—

Short title and
commencement.

1. (1) This Act may be called the Maharashtra Village Panchayats (Second Amendment) Act, 2020.

(2) It shall be deemed to have come into force on the 25th June 2020.

Amendment
of section 151
of III of 1959.

2. In section 151 of the Maharashtra Village Panchayats Act, (hereinafter referred to as “the principal Act”) in sub-section (1), in clause (a), after the proviso, the following proviso shall be added, namely :—

III of
1959.

“Provided further that, if due to natural calamity or emergency or war or financial emergency or administrative difficulties or epidemic disease, the *panchayat* elections could not be held by the State Election Commission as per the schedule, then, the State Government may, by notification in the *Official Gazette*, appoint a suitable person as the administrator on such *panchayat*.”

Repeal of
Mah. Ord. X of
2020 and
saving.

3. (1) The Maharashtra Village Panchayats (Amendment) Ordinance, 2020 is hereby repealed.

Mah.
Ord. X of
2020.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provision of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of said Act, as amended by this Act.